

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-40/2007

In the matter of :

Smt. Geeta Khanna

....PETITIONER

Vs.

Anil Rubber Mills (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 30.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Shantanu Parashar, Advocate

For the Respondent/Corporate Debtor : : -

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and represents that since he is not in a position to argue the matter because of the ill health and seeks for adjournment for the purpose of proceeding further with the arguments.

Taking into consideration the said representation, let the matter be posted for hearing on 28.2.2018.

— Sol —  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjt